

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GOVT. OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, the 20th JUNE, 1977.

NOTIFICATION
(INCISE-TAX)

No. 292 (P.No. 201/4/77-EJ):- In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other powers enabling it in that behalf, the Central Board of Direct Taxes, hereby makes the following amendments to the Schedule-III appended to its Notification No. 1744, dated 30.4.1977 in P.No. 201/4/77-EJ:

IN THE SCHEDULE-III,

Against serial No. 18 the following shall be substituted:-

Column 2
Belgaon, Calcutta.

- Column 3
1. Dist.V(1), Calcutta (A to G wards)
 2. Dist.V(2), Calcutta (All wards other than G, H, I and J).
 3. Spl. Circle-III, Dist.V(2), Calcutta.

Against serial No. 20 the following shall be substituted:-

Column 2
T-1, Calcutta.

- Column 3
1. State Duty Appeals (Zonal).
 2. State Duty On Income-tax Circle.
 3. Dist.V(2), Calcutta (G, H, I and J wards).

This order shall take effect from 1.6.1977.

S.P.
(S. Ramaswami)

Under Secretary, Central Board of Direct Taxes.

Copy forwarded to:-

1. The Commissioner of Income-tax, east Bengal, Calcutta.
2. The Manager, Govt. of India Press, New Delhi.

IT.CC

[Signature]
(S. Ramaswami)

Under Secretary, Central Board of Direct Taxes.